

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5751/2023

(Arising out of impugned final judgment and order dated 21-02-2023 in A482 No. 1208/2019 passed by the High Court Of Judicature At Allahabad)

SHIV MURAT

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 117384/2023 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 92244/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 117383/2023 - EXEMPTION FROM FILING O.T.

IA No. 92241/2023 - EXEMPTION FROM FILING O.T.

IA No. 92240/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 117382/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Ranjana Singh, Adv.
Ms. Sneha Chandna, Adv.
Mr. Vikram Pratap Singh, Adv.
Mr. Jai Inder Sharma, Adv.

For Respondent(s) Mr. Garvesh Kabra, AOR
Mrs. Charu Singhal, Adv.
Mr. Ahishek Jaju, Adv.
Mrs. Mrs. Pooja Kabra, Adv.
Mrs. Sujata Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The counsel for the petitioner prays for adjournment. The matter be listed after four weeks.

In the meantime, the State can file the counter affidavit.

Signature Not Verified
Digitally signed by
Jayant Kumar Arora
Date: 2024.01.29
18:18:37 IST
Reason: 

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR